

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24.

CP/343(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.05.2024

NAME OF THE PARTIES:

Ashok Sadairam Shaw

Vs

Respond Right Education Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Shubham Biche a/w Mr. Harshvardhan Bhende, Ld. Counsel for the Petitioner present. Mr. Saurabh Pandya, Ld. Counsel for the Respondent Nos. 1, R-2 and R-3 present.
2. In view of the settlement agreement executed between the parties on 30.04.2024, this matter is settled amicably.
3. Today, Counsel for the Petitioner submit seeks to with the present company petition. Permission granted. Accordingly, CP/343(MB)2021 is **dismissed as withdrawn.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)